

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1025/96

Date of order: 3.10.96

BETWEEN:

K.Muneiah ..Applicant.

AND

1. The General Manager,
S.C.Rly., Rail Nilayam,
Secunderabad.

2. The Dy.Chief Mech.Engineer,
Carriage Repair Shop,
Settipalli Post,
Tirupathi, Chittoor Dist.

..Respondents.

Counsel for the Applicant ..Mr.K.Sudhakara Reddy

Counsel for the Respondents ..Mr.V.RajeswaraRao

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN)

J U D G E M E N T

((Oral order as per Hon'ble shri
R.RANGARAJAN, Member (Admn)))

Heard Mr.K.Sudhakara Reddy, learned counsel for the applicant and Shri V.Rajeswara Rao, learned standing counsel for the respondents.

2. The applicant is the son of one Shri K.Venkateswarlu whose land was acquired under award No.1/84 dated 5.5.84 for establishment of Carriage Repair Shop at Tirupathi.

3. This OA is filed praying for a direction to the respondents to ^{provide} direct him a job against the land losers quota.

4. The applicant has not filed any representation so far.

Hence he should file a representation addressed to R-2 in this connection. If such a representation is received the same should be disposed of by R-2 in accordance with the rules expeditiously.

5. The OA is ordered accordingly at the admission stage itself. No costs.


(R. RANGARAJAN)

Member (Admn)

Dated: 3rd October, 1996

(Dictated in open court)


D.R.J.

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3.3.

O.A.NO.1025/96

Copy to:

1. The General Manager,
South Central Railway,
Railnilayam,
Secunderabad.
2. The Dy.Chief Mechanical Engineer,
Carriage Repair Shop,
Settipalli Post,
Tirupathi, Chittoor Dist.
3. One copy to Mr.K.Sudhakar Reddy, Advocate,
CAT, Hyderabad.
4. One copy to Mr.V.Rajeswar Rao, Addl.CGSC,
CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One copy ~~keep~~ for duplicate.

0 A 1025/96
28/10/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 3/10/96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in
D.A.NO. 1025/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

